

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1/2017

IN THE MATTER OF:

Tractors India Pvt. Ltd.
v.

.....Petitioner

Varaha Infra Ltd. & Anr.

.....Respondents

SECTION : UNDER SECTION 433(e) (f), 434 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Raja Chatterjee & Adeel Ahmed, Advocates

ORDER

The application is incomplete in all respects and we have pointed out number of discrepancies which the learned counsel for the petitioner undertakes to remove within seven days.

List for further consideration on 03.08.2017.

- Sd -
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

- Sd -
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

26.07.2017

Vineet